



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3457]

TUESDAY, THE 29th DAY OF SEPTEMBER 2026

PRESENT

THE HONOURABLE SRI JUSTICE HARINATH.N

WRIT PETITION Nos.26899, 8473, 27252, 27490, 27611 of 2026

WP.No.26899 of 2026

Between:

- 1.KAKUNURI LOKESH, , S/O. KAKUNURI RAMESH, AGED ABOUT 26 YEARS, OCC STUDENT, HALL TICKET NO.18D101008033, FINAL BDS, SREE SAI DENTAL COLLEGE AND RESEARCH INSTITUTE, SRIKAKULAM. RIO. D.NO.1-41, RAYANPALEM, MIRIYALAGUDA, NALGONDA DISTRICT, TELANGANA - 508 207.

...PETITIONER

AND

- 1.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, HEALTH, MEDICAL AND FAMILY WELFARE DEPARTMENT, A.P. SECRETARIAT, VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT - 522 237.
- 2.DR NTR UNIVERSITY OF HEALTH SCIENCES, REP. BY ITS REGISTRAR, VIJAYAWADA, NTR DISTRICT - 520 008.
- 3.THE CONTROLLER OF EXAMINATIONS, DR. NTR UNIVERSITY OF HEALTH SCIENCES, VIJAYAWADA, NTR DISTRICT - 520 008.
- 4.SREE SAI DENTAL COLLEGE AND RESEARCH INSTITUTE, REP. BY ITS PRINCIPAL, N.H. ROAD, CHAPURAM, SRIKAKULAM DISTRICT - 532 001.
- 5.THE NATIONAL DENTAL COMMISSION, (SUCCESSOR TO THE DENTAL COUNCIL OF INDIA), REP. BY ITS SECRETARY, PLOT NO.14, SECTOR-9, R.K. PURAM, NEW DELHI - 110 022

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus A. declaring the action of the respondents 2 to 4 in not permitting the petitioner to pay the examination fee and to appear for the Final BDS Examinations, October/November 2026, notified vide Notification Ref.No.10028/E3/BDS/Exams/2026-2 dated 18.08.2026, in the subjects of Prosthodontics and Crown and Bridge (22.10.2026), Oral Medicine and Radiology (30.10.2026), Paediatric and Preventive Dentistry (02.11.2026) and Periodontology (06.11.2026), theory and practical, on the ground of expiry of the period prescribed under the Revised BDS Course (7th Amendment) Regulations, 2015, and the inaction of the 2nd respondent in not considering the representation of the petitioner dated 14.09.2026, as illegal, arbitrary, contrary to the Revised BDS Course Regulations, 2007 (as

amended) and violative of Articles 14 and 21 of the Constitution of India and consequently B. direct the respondents 2 to 4 to receive the examination fee, upload the particulars of the petitioner on the MEdHAS portal, issue the hall ticket and permit the petitioner (Hall Ticket No.18D101008033) to appear for the said four subjects, theory and practical, in the Final BDS Examinations, October/November 2026, by excluding the period lost on account of non-conduct of the examinations by the 2nd respondent from the period prescribed under the said Regulations, and to declare his result, and on his passing, to permit him to undergo the one year compulsory rotatory internship and award the BDS degree

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to direct the respondents 2 to 4 to receive the examination fee from the petitioner, upload his particulars on the MEdHAS portal, issue the hall ticket, permit the petitioner (Hall Ticket No.18D101008033) to appear for the Final BDS Examinations, October/November 2026, in the subjects of Prosthodontics and Crown & Bridge (22.10.2026), Oral Medicine and Radiology (30.10.2026), Preventive Dentistry Paediatric (02.11.2026) & and Periodontology (06.11.2026) including the practical examinations thereof, duly complying with all formalities, pending disposal of the above writ petition

Counsel for the Petitioner:

1.KOPPARTHI SUMATHI

Counsel for the Respondent(S):

1.GP FOR MEDICAL HEALTH FW

2.Tata Venkata Sridevi, Standing Counsel For Dr.NTR University of Health Sciences

WP.No.8473 of 2026

Between:

- 1.M TANUSHA, D/O. M. BHUSHANA RAO, AGED ABOUT 28 YEARS, RESIDING AT D.NO. 38-33-22, ANDHRA KESARI NAGAR, MARRIPALEM, VISAKHAPATNAM, VISAKHAPATNAM DISTRICT, PINCODE 530018. ROLL NO. 17093050, BDS 2017-18 BATCH, SREE SAI DENTAL COLLEGE AND RESEARCH INSTITUTE, CHAPURAM, SRIKAKULAM. SRIKAKULAM DISTRICT.
- 2.Y.V.V.M. LAKSHMI,, D/O. Y. JAGANNADHAM, AGED ABOUT 26 YEARS, RESIDING AT TANEESHA APARTMENTS, KAKINADA, PINCODE 533001. ROLL NO. 17093100, BDS 2017-18 BATCH, SREE SAI DENTAL COLLEGE AND RESEARCH INSTITUTE, CHAPURAM, SRIKAKULAM. SRIKAKULAM DISTRICT.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY MEDICAL HEALTH AND FAMILY WELFARE DEPARTMENT A P SECRETARIAT VELAGAPUDI AMARAVATI

GUNTUR DISTRICT 522237.

- 2.DR NTR UNIVERSITY OF HEALTH SCIENCES, REP BY ITS VICE CHANCELLOR/REGISTRAR VIJAYAWADA, NTR DISTRICT, PINCODE 520001
- 3.THE PRINCIPAL, SREE SAI DENTAL COLLEGE AND RESEARCH INSTITUTE, CHAPURAM, SRIKAKULAM. SRIKAKULAM DISTRICT PINCODE. 532401.
- 4.THE DENTAL COUNCIL OF INDIA, AIWAN-E-GHALIB MARG, KOTIA ROAD, NEW DELHI - 110 002, REPRESENTED BY ITS SECRETARY.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased toPleased to writ, order or direction, more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not permitting the petitioners to write final BDS Examinations scheduled to be held from 25-03-2026, having accepted the examination fee and viva and selectively issuing Hall Tickets to previous batch students discriminating the petitioners who are eligible to write the exams as being illegal, arbitrary, unconstitutional and violation of Rules and Regulations of BDS and consequently direct the Respondents to forthwith issue Hall Tickets to the Petitioners and permit them to appear for the ongoing Final Year BDS examinations without any further delay, as the 9-year permissible period under the BDS Regulations, 2007 be computed excluding the period of delay caused by Respondent No. 1 in postponing the examinations from November 2025 to March 2026 and pass

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondents to permit the Petitioners to appear for the remaining papers of the Final Year BDS examinations - 2026, forthwith, pending disposal of the above writ petition and pass

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased May be pleased to direct the respondents to declare the results of the Final BDs Examinations of the petitioners conducted as per the scheduled dated 25.03.2026 as per the Interim orders by imposing a condition by this Honble court in WP 8473/2026 in WPSR (13099/2026) dated 26-03- 2026 to prepare the exams schedule on 22nd October, 2026 from the date of declaring the results and pass

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to direct 2nd respondent to permit the Petitioners to write Final BDS (O.R & N.R) exam on 22.10.2026 for 'Prosthodontics and Crown

and Bridge' subject by duly receiving examination fee, pending disposal of the above Writ Petition, and pass

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant leave to the 2nd respondent to file counter affidavit in W.P.No.8473 of 2026 and pass

Counsel for the Petitioner(S):

- 1.KOPPARTHI SUMATHI

Counsel for the Respondent(S):

- 1.GP FOR MEDICAL HEALTH FW
- 2.Tata Venkata Sridevi, Standing Counsel For Dr.NTR University of Health Sciences

WP.No. 27252/2026

Between:

- 1.REMALLI VISHAL, S/O REMALLI VINOD KUMAR AGED ABOUT 25 YEARS OCC BDS STUDENT (FINAL YEAR) R/O H NO 54 20 06/9B DR BR AMBEDKAR NAGAR KDO COLONY 3RD LINE GURU NANAK COLONY VIJAYAWADA NTR DISTRICT PIN CODE 52000
- 2.PALLE PRANEETH, S/O PALLE BUJJI KUMAR AGED ABOUT 26 YEARS OCC BDS STUDENT (FINAL YEAR) R/O 17 14 23 FILM GODOWN STREET BAPTIST NAGAR VIJAYAWADA URBAN NTR DISTRICT PIN CODE 520003
- 3.NERUSU RESHMA SRI, D/O NERUSU SRINIVASA RAO AGED ABOUT 25 YEARS OCC BDS STUDENT (FINAL YEAR) R/O 2 7 MAIN ROAD AKULURU (V) VUYYURU (M) KRISHNA DISTRICT 521245

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY MEDICAL HEALTH AND FAMILY WELFARE DEPARTMENT SECRETARIAT BUILDINGS VELAGAPUDI AMARAVATI
- 2.THE DR NTR UNIVERSITY OF HEALTH SCIENCES, REP BY ITS REGISTRAR VIJAYAWADA NTR DISTRICT ANDHRA PRADESH PIN CODE 520008
- 3.THE DENTAL COUNCIL OF INDIA, REP BY ITS SECRETARY AIWANE GALIB MARG KOTLA ROAD NEW DELHI INDIA PIN CODE 11
- 4.THE CONTROLLER OF EXAMINATIONS, DR NTR UNIVERSITY OF HEALTH SCIENCES VIJAYAWADA NTR DISTRICT ANDHRA PRADESH PIN CODE 520008
- 5.THE SABAR INSTITUTE OF DENTAL SCIENCES, REP BY ITS PRINCIPAL RECOGNISED BY DCI NEW DELHI AFFILIATED TO DR NTR UNIVERSITY OF HEALTH SCIENCES TAKKELAPADU GUNTUR GUNTUR DISTRICT 522508
- 6.THE DR SUDHA AND NAGESHWAR RAO DENTAL SCIENCES, REP

BY ITS PRINCIPAL RECOGNISED BY DCI NEW DELHI AFFILIATED
TO THE DR NTR UNIVERSITY OF HEALTH SCIENCES 52128

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus to declaring the action on the part of the Respondent Nos.2 to 4 herein not permitting the petitioners to appear for the final year BDS examinations scheduled to be held on 02-10-2026 by denying to receive the examination fee and issue the hall tickets, contrary to the notification dated 18-08-2026 is highly illegal arbitrary and violative of article 14, 16, and 21 of the Constitution of India and consequentially to direct the Respondent Nos.2 to 4 to issue the hall tickets and to permit the petitioners to appear for the final year BDS examinations scheduled to be held on 02-10-2026, and to pass

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Nos.2 to issue the hall tickets and to permit the petitioners to appear for the final year BDS examinations scheduled to be held on 22-10-2026 pending disposal of the above writ petition and to pass

Counsel for the Petitioner(S):

- 1.BOKKA SATYANARAYANA KAMLA

Counsel for the Respondent(S):

- 1.GP FOR MEDICAL HEALTH FW
- 2.Tata Venkata Sridevi, Standing Counsel For Dr.NTR University of Health Sciences

WP.No. 27490/2026

Between:

- 1.YENTI MERRY SUSHMA, DLO. YENTI VEERABABU, AGED ABOUT 27 YEARS, OCC STUDENT, REGD NO.18D101012100, FINAL BDS LENORA INSTITUTE OF DENTAL SCIENCES, RAJANAGARAM, RAJAMAHENDRAVARAM, R/O. D.NO.9-184/1, MRO STREET, NEAR VIVEKANANDA PUBLIC SCHOOL, INDRAPALEM, KAKINADA RURAL, KAKINADA DISTRICT - 533 006.

...PETITIONER

AND

- 1.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, HEALTH, MEDICAL AND FAMILY WELFARE DEPARTMENT, A.P. SECRETARIAT, VELAGAPUDI AMARAVATI, GUNTUR DISTRICT - 522 237.
- 2.DR NTR UNIVERSITY OF HEALTH SCIENCES, REP. BY ITS REGISTRAR, VIJAYAWADA, NTR DISTRICT - 520 008.
- 3.THE CONTROLLER OF EXAMINATIONS, DR. NTR UNIVERSITY OF HEALTH SCIENCES, VIJAYAWADA, NTR DISTRICT - 520 008.

4. LENORA INSTITUTE OF DENTAL SCIENCES, REP. BY ITS PRINCIPAL, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT - 533 294.
5. THE NATIONAL DENTAL COMMISSION, (SUCCESSOR TO THE DENTAL COUNCIL OF INDIA), REP. BY ITS SECRETARY, PLOT NO.14, SECTOR 9, R.K. PURAM, NEW DELHI -110 022.
6. THE UNION OF INDIA, REP. BY ITS SECRETARY, MINISTRY OF HEALTH AND FAMILY WELFARE, NIRMAN BHAVAN, NEW DELHI - 110011

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus A. declaring the action of the respondents 2 to 4 in not permitting the petitioner to pay the examination fee and to appear for the Final BDS Examinations, October/November 2026, notified vide Notification Ref. No. 10028/E3/BDS/Exams/2026-2 dated 18.08.2026, in the seven remaining subjects of Final BDS, namely, Prosthodontics and Crown and Bridge, Conservative Dentistry and Endodontics, Oral and Maxillofacial Surgery, Public Health Dentistry, Paediatric and Preventive Dentistry, Orthodontics and Dentofacial Orthopaedics and Periodontics, theory and practical, on the ground of expiry of the period prescribed under the Revised BDS Course (7th Amendment) Regulations, 2015, and the consequential letter Lr.No.10028/E3/BDS/Exams/2026-2 dated 18.09.2026 of the 2nd respondent in so far as it directs the discharge of the students of the 2018-19 batch including the petitioner, and the inaction of the respondents 2 and 5 in not considering the representations dated 03.09.2026 and 21.09.2026, as illegal, arbitrary, contrary to the Revised BDS Course Regulations, 2007 (as amended), violative of the principles of natural justice and violative of Articles 14 and 21 of the Constitution of India and consequently B. direct the respondents 2 to 4 to receive the examination fee, upload the particulars of the petitioner on the MEdHAS portal, issue the hall ticket and permit the petitioner (Regd. No.18D101012100) to appear for the seven remaining subjects of Final BDS, namely, Prosthodontics and Crown and Bridge, Conservative Dentistry and Endodontics, Oral and Maxillofacial Surgery, Public Health Dentistry, Paediatric and Preventive Dentistry, Orthodontics and Dentofacial Orthopaedics and Periodontics, theory and practical, in the Final BDS Examinations, October/November 2026 by excluding the period lost on account of the COVID-19 pandemic and the non-conduct of the examinations by the 2nd respondent from the period prescribed under the said Regulations, and further direct the respondents 5 and 6 to extend to the petitioner the relaxation of the course period on par with the students of the 2015-16 batch, and to declare her result, and on her passing, to permit her to undergo the one year compulsory rotatory internship and award the BDS degree

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents 2 to 4 to receive the examination fee from the petitioner, upload her particulars on the MEdHAS portal, issue the hail ticket and permit the petitioner (Regd. No.18D101012100) to appear for the seven remaining subjects of the Final BDS Examinations, October/November 2026, namely, Prosthodontics and Crown & Bridge, Conservative Dentistry and Endodontics, Oral and Maxillofacial Surgery, Public Health Dentistry, Paediatric & Preventive Dentistry, Orthodontics & Dentofacial Orthopaedics and Periodontics, commencing on 22.10.2026, including the practical examinations thereof, duly complying with all formalities, pending disposal of the above writ petition

Counsel for the Petitioner:

1.KOPPARTHI SUMATHI

Counsel for the Respondent(S):

1.GP FOR MEDICAL HEALTH FW

WP.No. 27611/2026

Between:

1.BARRE SADGUNA SUCHARITHA ANGEL, D/O. BARRE PRABHUDAS, AGED ABOUT 27 YEARS, OCC STUDENT, REGD. NO.18D101012007, FINAL BDS, LENORA INSTITUTE OF DENTAL SCIENCES, RAJANAGARAM, RAJAMAHENDRAVARAM. RIO. GOPALA ESTATES, RED CROSS STREET, GANDHI NAGAR, KAKINADA, KAKINADA DISTRICT - 533 004

...PETITIONER

AND

- 1.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, HEALTH, MEDICAL AND FAMILY WELFARE DEPARTMENT, A. P. SECRETARIAT, VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT - 522 237.
- 2.DR NTR UNIVERSITY OF HEALTH SCIENCES, REP. BY ITS REGISTRAR, VIJAYAWADA, NTR DISTRICT - 520 008.
- 3.THE CONTROLLER OF EXAMINATIONS, DR. NTR UNIVERSITY OF HEALTH SCIENCES, VIJAYAWADA, NTR DISTRICT - 520 008.
- 4.LENORA INSTITUTE OF DENTAL SCIENCES, REP. BY ITS PRINCIPAL, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT - 533 294.
- 5.THE NATIONAL DENTAL COMMISSION, (SUCCESSOR TO THE DENTAL COUNCIL OF INDIA), REP. BY ITS SECRETARY, PLOT NO.14, SECTOR-9, R.K. PURAM, NEW DELHI - 110 022.
- 6.THE UNION OF INDIA, REP. BY ITS SECRETARY, MINISTRY OF HEALTH AND FAMILY WELFARE, NIRMAN BHAVAN, NEW DELHI - 110011.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be

pleased topleased to writ, order or direction, more particularly one in the nature of Writ of Mandamus A. declaring the action of the respondents 2 to 4 in not permitting the petitioner to pay the examination fee and to appear for the Final BDS Examinations, October/November 2026, notified vide Notification Ref.No.10028/E3/BDS/Exams /2026-2 dated 18-08-2026, in all the eight subjects of Final BDS, theory and practical, on the ground of expiry of the period prescribed under the Revised BDS Course (7th Amendment) Regulations, 2015, and the consequential letter Lr.No.10028/E3/BDS/Exams /2026-2 dated 18-09-2026 of the 2nd respondent in so far as it directs the discharge of the students of the 2018-2019 batch including the petitioner, and the inaction of the respondents 2 and 5 in not considering the representations dated 03-09-2026 and 21-09-2026, as illegal, arbitrary, contrary to the Revised BDS Course Regulations, 2007 (as amended), violative of the principles of natural justice and violative of Articles 14 and 21 of the Constitution of India and consequently

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents 2 to 4 to receive the examination fee from the petitioner, upload her particulars on the MEdHAS portal, issue the hall ticket and permit the petitioner (Regd. No.18D101012007) to appear for all the eight subjects of the Final BDS Examinations, October/November 2026, commencing on 22.10.2026, including the practical examinations thereof, duly complying with all formalities, pending disposal of the above writ petition and pass

Counsel for the Petitioner:

1.KOPPARTHI SUMATHI

Counsel for the Respondent(S):

1.GP FOR MEDICAL HEALTH FW

The Court made the following:

THE HONOURABLE SRI JUSTICE HARINATH.N
WRIT PETITION Nos.26899, 8473, 27252, 27490, 27611 of 2026
COMMON ORDER:

1. All the petitioners are students of the BDS course who joined in the academic year 2018- 2019. The Dental Council of India prescribes BDS as a 4-year Course with compulsory rotatory internship. The students who cannot complete the course in 4 years are permitted to complete the course in a period of 8 years. Then they shall be eligible for internship. It is submitted that on account of the petitioner's admission into the course, the window period for completing the BDS course expired during August September 2026.
2. It is the specific case of the petitioners that the second respondent had disrupted the academic year by not conducting the examinations within the schedule. It is submitted that the first-year regular examinations were conducted in June-July 2019, and the supplementary examinations were conducted during November-December 2019.
3. It is submitted that the regular examinations in 2020 were held in November 2020 instead of June-July 2020. Likewise, the supplementary examinations for the year 2020 were conducted in May 2021. Accordingly, the academic year of the students of 2018-2019 was dragged on due to delays in conducting the examinations. The examinations for the year 2025 were also delayed by 6 months, and the academic year of 2024-2025 was extended because the respondent university failed to conduct the examinations as per the fixed schedule.

4. This was because the second respondent did not conduct examinations in line with the examination schedule, which is followed scrupulously year on year at any other university; accordingly, the petitioners could not complete the BDS course within the 8-year window period. It is submitted that, had the respondents conducted the examinations in accordance with the fixed exam schedule, the petitioners would not have approached this court seeking its indulgence to permit them to write the examinations.
5. The learned Standing Counsel for the respondent University submits that the petitioners cannot be permitted to appear for the examinations. It is submitted that none of the petitioners was able to complete the 4-year BDS course within the permitted 8-year time frame. It is submitted that, apart from completing the course within the stipulated 4 years or the permitted 8 years, the petitioners do not qualify for rotary internship as the Petitioners ought to have completed their course by September 2026 and the rotary internship by September 2027. It is also submitted that the BDS examination schedule was delayed due to the COVID-19 pandemic during 2020-2022. However, the respondent University has tried its best to make up for the delay in conducting examinations in the subsequent years. It is submitted that none of the petitioners qualifies to appear in the supplementary examination, as they have not completed the BDS course by September 2026. As such, the petitioners cannot be permitted to appear for the ensuing examinations in October 2026.

6. It is also submitted by the learned Standing Counsel for the University that the Hon'ble Division Bench of this Court considered an identical issue in a Writ Appeal filed by the University, aggrieved by the orders of the Learned Single Judge directing the University to permit the petitioners therein to pay the examination fee. It is submitted that the petitioners therein also could not complete the BDS course within the 8-year window.
7. It is submitted that, in view of the guidelines of the Dental Council of India, the petitioners cannot be permitted to appear for the supplementary examinations scheduled to be conducted in October 2026. In reply, the learned counsel for the petitioners submits that the petitioners should be granted one opportunity to complete the course by appearing in the ensuing supplementary examinations and that the 8-year window period for completing the BDS course is expiring in the month of September 2026 for the petitioners who joined the course as the 2018-2019 batch. It is also submitted that, had the respondent university conducted examinations regularly as per the schedule without extending the academic year, the petitioners could have completed their course within the stipulated period of time and that only on account of the delay in conducting examinations regularly as per the schedule twice a year are the petitioners presently in a helpless situation on account of the inability of the respondent university in conducting the examinations as per the schedule.

8. Heard learned counsel for the petitioners and the learned Standing Counsel for the respondents. Perused the record in the writ petitions.
9. The short point for consideration is whether this Court can exercise the writ jurisdiction and direct the respondents to permit the petitioners to appear for the final year BDS examinations, which are scheduled to be held from October 2026.
10. On the facts of the case, the Petitioners have joined the BDS course for the 2018-2019 batch and ought to have completed the 4-year course by 2023. The regulations permit the students to complete the course at the most In the year 2026. All the petitioners have admittedly failed to complete the BDS course in the 8-year window period permitted by the regulations of the Dental Council of India.
11. On perusal of the record available, it is evident that the respondent university could not conduct the examinations twice in a year for various reasons, and the academic year of the students was extended beyond the 12-month period. Because the respondent university extended the academic year beyond 12 months and did not conduct the examinations, the petitioners lost the opportunity to appear and complete the BDS course within the permitted 8-year window.
12. All the petitioners except the writ petitioner in WP 8473 of 2026 ought to have completed their BDS course by September 2026. These petitioners are short by 1 month for appearing in the ensuing

supplementary examinations scheduled to be conducted in October 2026.

13. The petitioners could not have had a point for consideration had the respondent university conducted the examinations strictly in accordance with the academic schedule, and on account of the extension of the academic year beyond the 12-month period, the petitioners have lost the opportunity of appearing in the examinations for completing the BBS course within the 8-year window. As such, this Court is inclined to permit the petitioners, as a one-time measure, to appear for the ensuing supplementary examination schedule to be conducted in October 2026. Accordingly, the respondents shall be directed to permit the petitioners to appear for the supplementary examinations as a one-time measure to enable them to complete their course.
14. Insofar as the petitioner in WP 8473 of 2026 is concerned, this Court, vide order dated 26.03.2026, directed the respondents to permit the petitioner to write the examination scheduled from 28.03.2026. However, directed the respondents to keep the results in abeyance. By further orders dated 25.08.2026, this Court considered the petitioner's submissions regarding directed the respondents to declare the results.
15. Insofar as the petitioner in WP.No.8473 of 2026 is concerned, by the date of granting of interim orders on 26.03.2026, the respondent university had already conducted one examination. The petitioner appeared for the remaining examinations. The learned counsel

appearing for the petitioner in WP.No.8473 of 2026 prays for this Court's indulgence in permitting the petitioner to appear for the single exam paper, which the petitioner could not appear for as the exam had already been conducted by the date this Court passed the interim orders.

16. The learned standing counsel appearing for the respondent university submits that insofar as the case of the petitioner in WP.No.8473 of 2026 is concerned, the petitioner is now in the 10th year of the study and that she does not qualify for appearing in the supplementary examinations scheduled to be conducted in the month of October 2026.
17. The respondent University was aware of the interim orders dated 26.03.2026 and subsequent orders dated 25.08.2026 and has duly complied with those orders, having permitted the petitioner to appear for the examinations in the month of March 2026. It is also not in dispute that by the date of passing of the interim order on 26.03.2026 the respondent university had already conducted one examination which the petitioner could not attend. On these peculiar facts and circumstances, this Court is of the view that the ends of justice would be met by permitting the petitioner in WP.No.8473 of 2026 to appear for the examination, which she could not appear in the month of March 2026.
18. On these considerations, the respondents are hereby directed to permit the petitioner in WP.No.8473 of 2026 to appear for the Single exam

paper that the petitioner missed in March, 2026. This shall not be used as a precedent for any other case, and this arrangement is passed only in the said petition, keeping in mind the circumstances and the facts of the case.

19. With the above observations, the writ petitions are allowed. There shall be no order as to costs.

As a sequel, miscellaneous petitions pending, if any, shall stand closed.

JUSTICE HARINATH.N

KGM

Whether the order is:

Speaking		Reasoned	☒
Reportable		Non-reportable	☒

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THE HONOURABLE SRI JUSTICE HARINATH.N

WRIT PETITION Nos. 26899, 8473, 27252, 27490, 27611 of 2026

Dated 29.09.2026

KGM